

Served the Respondent. Matter is on 2/11/93

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY
C. P. NO: 90 OF 1993

IN

O.A.NO:785/92 AND M.P. NO:804/93

S. SUGUNAN .. APPLICANT

-Versus-

CHIEF OF NAVAL STAFF & ORS. .. RESPONDENTS

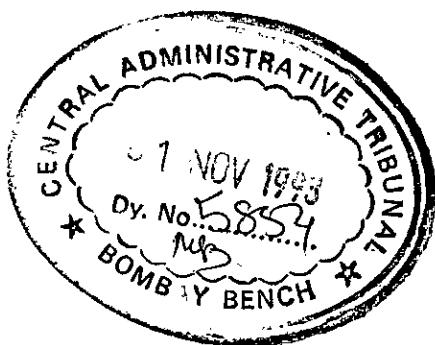
REJOINDER TO REPLY ON C.P.NO. 90/93

1/. I, S. Sugunan beg to submit the rejoinder as follows:-

i). No comment on para 1 to 5 as the respondents have agreed to the content of C.P. No:90/93.

ii). With reference to para 6 I state that the respondents have consulted the other organs of the Union of India where Union of India was party to the case and processed the case while it was pending before the Hon'ble Tribunal. Implementation of judgment needs no clearance from anywhere.

iii). With reference to para 7 the respondent No:3 Shri A. Mittal in his capacity as the General Manager is misguiding the Tribunal by making false statement on solemn affirmation. I state that O.A.785/92 was filed before the promotion order of Shri S.K.Munjewas,



Respondent No:4 was issued and the Hon'ble Tribunal ordered that "if Shri Munjiwas is promoted his promotion is subject to decision of this case". It is therefore clear that the respondents are not reading the record and filing reply. This is how the respondents honour the decisions of the Tribunal and deal with Tribunal matters.

iv) With reference to other parts of the reply, I state the respondents have not only committed wilful contempt but also aggravated the contempt.

2/. Now the case is related to M.P.804/93 and order of this Hon'ble Tribunal dt.12.10.1993.

Bombay:

Dated : 1st November, 1993.

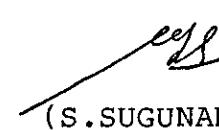

(S. SUGUNAN)
APPLICANT.

VERIFICATION:

I, S. Sugunan, applicant, do hereby state on solemn affirmation that whatever stated herein are true to the best of my knowledge and belief.

Bombay:

Dated : 1st November, 1993


(S. SUGUNAN)
APPLICANT.

(D.V. GANGAL)
Advocate for Applicant.

